COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 32 OF 2018

Dated: 10th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

PTC India Limited & Anr. ... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Deepak Khurana

Mr. Ravi Kishore Mr. Abhishek Bansal

Counsel for the Respondent(s) : Ms. Ritika Singhal

Ms. Surabhi Pandey for R-1

ORDER

The learned counsel appearing for the Respondent No.1 prays for another four weeks time to file the reply in the matter.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to take necessary steps for filing the reply by 08.06.2018. Thereafter, rejoinder, if any, may be filed by 02.07.2018 after duly serving copy on the other side.

List this matter on 26.07.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr